

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

# THE KITTURU DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 38 of 2025)

A Bill to amend the Kitturu Development Authority Act, 2011.

Whereas it is expedient to amend the Kitturu Development Authority Act, 2011 (Karnataka Act No. 10 of 2012) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Kitturu Development Authority (Amendment) Act, 2025.
  - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Kitturu Development Authority Act, 2011 (Karnataka Act No. 10 of 2012), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairman".

### STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Kitturu Development Authority Act, 2011 (Karnataka Act No.10 of 2012) to revise the provision regarding Chairperson of the Kitturu Development Authority as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

### FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

## KRISHNA BYREGOWDA

Minister for Revenue

### M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

# EXTRACT OF THE KITTURU DEVELOPMENT AUTHORITY ACT, 2011 (KARNATAKA ACT NO.10 OF 2012)

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- **3. Constitution of the Authority.**-(1) As soon as may be, after the commencement of this Act, there shall be constituted for the purposes of this Act, an Authority called as the Kitturu Development Authority.
- (2) The Authority shall have its headquarters at such place as may be determined by the Authority from time to time.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall be the said name sue and be sued.
  - (4) The Authority shall consist of the following members namely:-
  - (a) The Chief Minister, who shall be the Ex-officio Chairperson of the Authority.
- (b) The Minister in charge of Belgaum District who shall be the Ex-officio Vice Chairman of the Authority;
  - (c) The Minister in charge of Kannada and Culture Ex-officio Member
  - (d) The Minister in charge of Revenue Ex-officio Member
  - (e) The Minister in charge of Tourism. Ex-officio Member
  - (f) The Minister in charge of Public Works Ex-officio Member
- (g) The Members of the Parliament and members of the State Legislature representing a part or whole of the Kitturu village whose electoral constituencies lie within its limit Members

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